GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO.2597

TO BE ANSWERED ON WEDNESDAY, THE 04.08.2021

Upgradation of High Court

2597. SHRI TOKHEHO YEPTHOMI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any proposal to upgrade full fledged High Court in Nagaland; and
- (b) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) to (b): The Chief Minister of Nagaland vide letter dated 25.06.2021 has requested for setting up of a High Court for the State of Nagaland. Setting up of a High Court for the State of Nagaland will require an amendment of North-Eastern Areas (Reorganisation) Act, 1971. At present, no complete proposal for setting up of High Court for the State of Nagaland is pending with this Department.
